

Supply in Delhi

श्री अटल बिहारी वाजपेयी : वह कल आ सकता है, हम सवाल कर सकते हैं ।

MR. SPEAKER: This morning, the very first notice that I received was from the hon. Minister that he wanted to make a statement on the power crisis.

SHRI H. N. MUKERJEE (Calcutta-North-East): You can allow Members to ask some questions. You can make an exception in this case, and you can allow Members to ask some questions after the statement.

MR. SPEAKER: The hon. Minister should have the opportunity to let us know the position, because the people must be expecting that the hon. Minister would come out with some statement. If, after that, hon. Members think that we should have the call-attention, I have no objection. (Interruptions).

MR. SPEAKER: Shri S. M. Banerjee may kindly sit down. First, let the hon. Minister make a statement. After that, I can allow the call-attention. But I shall find out whether any call-attention-notice has been tabled for today. (Interruptions).

अध्यक्ष महोदय : आप लोग मंत्र एक साथ मन बोलिए, न रिपोर्टर नोट कर सकते हैं और न मुझे कुछ पता लगता है ? (Interruptions)

MR. SPEAKER: I am prepared to allot one hour tomorrow, so that hon. Members can put questions. (Interruptions).

MR. SPEAKER: I am not listening to any hon. Member. Shri S. M. Banerjee may also kindly sit down. I am not prepared to give any ruling on it just now. (Interruptions).

MR. SPEAKER: The hon. Minister will make the statement, and after that, I shall see whether to allow the call-attention or allow a one-hour discussion on this.

SHRI FRANK ANTHONY (Nominated-Anglo-Indian): Not one-hour discussion; at least you must give some time for the discussion, because the matter is scandalous. Some people near and dear to us are really in danger of dying. (Interruptions).

MR. SPEAKER: Shri S. M. Banerjee may kindly sit down now. He may say whatever he wants during that discussion, not now. (Interruptions).

MR. SPEAKER: Shri S. A. Shamim may kindly sit down now. I have not allowed him.

12.55 hrs.

PAPERS LAID ON THE TABLE

CAG OF INDIA'S REPORT 1971-72, UNION GOVERNMENT (CIVIL) REVENUE RECEIPTS, VOLS. I AND II

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI K. R. GANESH): I beg to lay on the Table, under article 151 (1) of the Constitution, a copy of the Report of the Comptroller and Auditor General of India, for the year 1971-72, Union Government (Civil) Revenue Receipts—

(i) Volume I—Indirect Taxes, and

(ii) Volume II—Direct Taxes. [Placed in Library. See No. LT-4867/73.]

INDIAN FOREST SERVICE (FIXATION OF CADRE STRENGTH) AMENDMENT REGULATIONS, 1973

THE DEPUTY MINISTER IN THE MINISTRY OF HOME AFFAIRS